

ITEM NO.5

COURT NO.8

SECTION IIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1) No(s).9519/2011

(From the judgement and order dated 28/09/2011 in CRM No.31774/2011, of
The HIGH COURT OF PATNA)

PURUSHOTTAM MEENA

Petitioner(s)

VERSUS

STATE OF BIHAR & ANR.

Respondent(s)

(With appln(s) for exemption from filing O.T. and anticipatory bail and
permission to file additional documents and office report)

Date: 14/12/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE B.S. CHAUHAN
HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR

For Petitioner(s) Mr. Sushil Kumar Jain, Adv.
Ms. Pratibha Jain, Adv.

For Respondent(s) Mr. Balaji Srinivasan, Adv.

Mr. Gopal Singh, Adv.
Mr. Manish Kumar, Adv.

UPON hearing counsel the Court made the following
O R D E R

Perused the letter.

Four weeks' time is granted to the learned counsel for the
petitioner to file rejoinder affidavit.

List thereafter.

(Deepak Mansukhani)
Court Master

(M.S. Negi)
Court Master